

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 415/MP/2024

Subject : Petition under Section 79 of the Electricity Act 2003 read with Regulation 7 (1) of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2023 and Central Electricity Authority (Technical Standards for Connectivity to the Grid)) Regulations, 2007 and amendment thereof, seeking directions from the Commission to the Respondents regarding non-desirable performance of Inter-State Transmission System (ISTS) connected Renewable Energy (RE) Generating Stations during fault events leading to major generation loss and frequency dip and other associated matters.

Petitioner : Northern Regional Load Despatch Centre (NRLDC)

Respondents : Renew Sun Waves Pvt. Ltd. and Ors.

Date of Hearing : **18.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Sheshadri, Advocate, NRLDC
Shri Sheikh Shadrudin, NRLDC
Shri S K Saha, NRLDC
Shri Ashok Rajan, NRLDC
Shri Kamaldeep, NRLDC
Shri Abhijeet Prakash, NRLDC
Shri Prashant Garg, NRLDC
Shri Alok Mishra, NRLDC
Shri Shubham Arya, Advocate, CTUIL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Reeha Singh, Advocate, CTUIL
Shri Aman Anand, Advocate, AXPPL
Shri Aman Dixit, Advocate, AXPPL
Ms. Natasha Debroy, Advocate, AXPPL
Ms. Srishti Gupta, Advocate, AXPPL
Shri Yash Srivastava, Advocate, CSPPL
Ms. Naimishi Verma, Advocate, CSPPL
Shri Venkatesh, Advocate, RSUPL, NGEL, TPSEL, TPREL & TPGEL
Shri Suhael Buttan, Advocate, RSUPL, NGEL, TPSEL, TPREL & TPGEL
Ms. Priya Dhankar, Advocate, RSUPL, NGEL, TPSEL, TPREL & TPGEL

Shri Nikunj Bhatnagar, Advocate, RSUPL, NGEL, TPSL, TPREL & TPGEL
Shri Samarth Kashyap, Advocate, ARPOPL & ACSEPL
Shri Anubhav Mishra, Advocate, ARPOPL & ACSEPL
Shri Rahul Shaji, Advocate, ARPOPL & ACSEPL
Shri Atulya Singh, Advocate, AROPL & ACSEPL
Shri Vishrov Mukerjee, Advocate, RSWPL, RSRPL, AGESPL & AEGFPL
Shri Girik Bhalla, Advocate, RSWPL, RSRPL, AGESPL & AEGFPL
Shri Damodar Solanki, Advocate, RSWPL, RSRPL, AGESPL & AEGFPL
Ms. Garima Adlakha, Advocate, RSWPL, RSRPL, AGESPL & AEGFPL

Record of Proceedings

At the outset, the learned counsel for the Petitioner, NLRDC, submitted that pursuant to the discussions with CTUIL, the “Procedure for Disconnection of ISTS connected Renewable Energy Generating Stations for repeated non-compliance of the CEA (Technical Standards for Connectivity to the Grid) Regulations” (“the Procedure”) has been prepared. She further sought liberty to place on record the subsequent developments in the matter on an affidavit and submitted that since the ISTS-connected RE generating stations, which are non-compliant with the CEA Regulations, are already parties to the Petition, they may also file their response to the said Procedure.

2. In response to the query of the Commission regarding the appropriate authority for approving this Procedure, the learned counsel submitted that, as per the Petitioner, the Commission is empowered to issue/approve such Procedure, as even under the said CEA Regulations, the non-compliances are required to be reported to the Commission. She also sought liberty to file an affidavit on this aspect.

3. Learned counsel for the Respondent, RSUPL, sought liberty to place on record their updated status in the matter on an affidavit.

4. Considering the submissions of the learned counsel for the Petitioner and the Respondent, RSUPL, the Commission permitted the Petitioner and all the Respondents, including RSUPL, to file their respective affidavits in the matter within three weeks. The Commission also directed the Petitioner to put the said Procedure on its website for stakeholder consultation. The Petitioner was also directed to seek the views of the CEA on the Procedure and the jurisdictional aspect, i.e. the appropriate Authority for granting approval of such Procedure.

5. The Petition will be listed for the hearing on **26.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)